NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 77/2017 with C.P. No. 19/397-398/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company:

Rajkumar Dindayal Agrawal & Ors.

Rohit Rajkumar Agarwal & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. MOHIT GUPTA AOU

DET) TIONETS MAN

2. Chritnejeet Upadhyage sade

mesh H. Veel

3. Umesh Ved

Resp. 123

ORDER

Learned Advocate Mr. Mohit Gupta i/b A R Gupta & Associates present for Petitioner. Learned Advocate Mr. Chitrajeet Upadhyaya with Learned PCS Mr. Umesh Ved present for Respondents 1 to 3.

Learned Counsel appearing for both sides represented that admission order passed by this Adjudicating Authority in CP(IB) 75/2017 has been set aside by the Hon'ble Supreme Court vide its order dated 10.10.2017 made in Civil Appeal no 16830/2017.

In view of the said order of the Hon'ble Supreme Court there is no need to hear applicability or otherwise of the moratorium order.

List the matter on 11.01.2018 for arguments of Respondents before the Single Bench. Since it is part hears matter.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL